

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

(14)

RA No.113/2000 in  
O.A. No.1281/99

New Delhi, this the 30<sup>th</sup> day of May 2000

HON'BLE SHRI JUSTICE V. RAJAGOPALA REDDY, VICE-CHAIRMAN(J)  
HON'BLE SMT. SHANTA SHAstry, MEMBER (A)

Sukhbir & Others

...Applicants

-Versus-

Union of India & Others

...Respondents

O R D E R (By Circulation)

By Reddy, J.-

The OA was dismissed, subject to certain observations, after hearing the counsel for the applicants and the respondents. Applicants seek to re-argue the case on merits. No substantial and patent error was pointed out by the applicants <sup>which was said to</sup> having committed by the Tribunal in the order. We do not, therefore, find any merit in the RA. The R.A. is, therefore, dismissed, in circulation. No costs.

*b, f*  
(Smt. Shanta Shastry)  
Member (Admnv)

*Govt. of India*  
(V. Rajagopala Reddy)  
Vice-Chairman (J)

'San.'